

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF APRIL, 2003

Original Application No.331 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Shri Prakash Singh, S/o  
Shri Hans Nath Singh, R/o 1011,  
Avas Vikas Colony, Mahadev  
Jharkhandi Kudaghat, Gorakhpur  
at present working in Binding  
Section Railway Press, Gorakhpur.

.. Applicant

(By Adv: shri I.R.Singh)

Versus

1. Deputy Chief Signal and  
Tele-Communication Engineer  
Construction/East, Gorakhpur.
2. General Manager, North-Eastern  
Railway, Gorakhpur.
3. Union of India through its  
General Manager(N.E.)  
Railway, Gorakhpur.

.. Respondents

(By Adv: Shri K.P.Singh)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985, applicant has claimed for a direction to the respondents to fix salary of the applicant in higher scale like other persons mentioned in Annexure 1 and to pay the difference of salary with arrears alongwith interest of 12%. He has also prayed for a direction to the respondents to fix salary of the applicant in Grade II w.e.f. 20/21.7.1998. It appears that before coming to this Tribunal applicant filed a representation

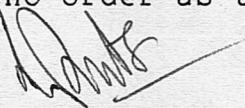
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before respondent no.2, the copy of which has been filed as (Annexure 9). In our opinion, ends of justice shall be served if respondent no.2 is directed to decide the representation of the applicant by a reasoned order within a specified time.

The OA is disposed of finally with a direction to the respondent no.2 to consider and decide the representation of the applicant dated 9.11.02(Annexure 9) by a reasoned order within a period of four months from the date a copy of this order is filed. There will be no order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

Dated: 9th April, 2003

Uv/